

- (e) how many have been punished; and
- (f) how effective has the whistle-blower policy proved to be?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes. Ministry of Health and Family Welfare through Central Drugs Standard Control Organization (CDSCO) conducted the countrywide survey to assess the extent of spurious drugs in the country. In this study 24,136 samples of 62 popular brands from 30 manufacturers were collected for analysis. The survey has revealed that 0.046% samples were only found spurious.

(b) and (c) The Government of India is not aware of any survey conducted by the pharma industry by way of drawing samples for analysis indicating that 20-25% is the share of spurious drugs in the annual turnover.

(d) and (e) As per the data made available by the State Drugs Control Organisations, 633 FIRs have been registered since 5th December, 2008 while 2 people have been convicted by the court of law.

(f) The information in respect of spurious drugs from the public spirited persons are being received by the designated authorities in CDSCO under Whistle Blower Scheme.

#### **Rise in surrogacy cases in the country**

‡3015. SHRI PRABHAT JHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that India particularly Punjab is becoming a hub of surrogacy (hired womb);
- (b) if so, the details thereof; and
- (c) what is Government's stand on surrogacy?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No details of clinics engaged in such type of practices State-wise is maintained.

(c) Ministry of Health and Family Welfare is in the process of drafting a draft Assisted Reproductive Technologies (Regulation) Bill and Rules-2010 in consultation with Ministry of Law and Justice, which deals with some issues to surrogacy, however, no time frame for introduction of the Bill can be fixed.

#### **Prosecutions under PC&PNDT Act**

3016. SHRI ANIL MADHAV DAVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

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‡Original notice of the question was received in Hindi.

- (a) the number of persons arrested and prosecuted during the last three years under the provisions of Pre-conception and Pre-Diagnostic Techniques (PC&PNDT) Act;
  - (b) the State/Union Territory-wise list for such persons arrested and prosecuted;
- and
- (c) the action taken against these persons?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (c) The information is being collected and will be laid on the table of the House.

#### **Sale of Medical seats at PGI, Chandigarh**

3017. SHRI AVINASH RAI KHANNA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of the fact that a news item which appeared in The Tribune dated 28 September, 2010 titled “Seats for Sale in Post Graduate Institute (PGI), Chandigarh”;
- (b) if so, the steps Government has taken after the publication of the news and the details thereof;
- (c) whether Government has ordered an inquiry, if so, the details thereof and results thereof;
- (d) whether same type of allegation has also been reported on other PGI-like institutions; and
- (e) what corrective steps Government has taken against erring officers, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (e) Yes. An Enquiry Committee to conduct an enquiry on alleged cases of impersonation in the entrance examination for MD/MS seats at PGIMER, Chandigarh conducted in December, 2009 and June, 2010 and other such complaints has been constituted by the Ministry on 26.10.2010. The enquiry committee shall submit its report within a period of six weeks. The constitution of the Committee is as follows:—

- (i) Dr. D.C. Jain, Special DG, DGHS, New Delhi — Chairman
- (ii) Dr. Rani Kumar, Dean AIIMS, New Delhi
- (iii) Dr. A.K. Agarwal, Principal, Maulana Azad Medical College, New Delhi
- (iv) Dy. Director (Admn.), PGIMER, Chandigarh — Member Secretary

In the meanwhile CBI has registered an FIR against Shri Gaurav Shaleen, a person operating from Mumbai, alongwith unknown others indulged in corrupt and illegal practices for getting admissions to some of the prestigious medical institutions of the